CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

 \mathcal{V}

CCP No.64 of 1991 in

O.A. No.1439/88.

Date of decision: January 13, 1992

Shri Ishwar Singh & Ors ... Petitioners.

Vs.

R.P.Jain, Chief Engineer & Anr. .. Respondents.

None for the petitioners.

On behalf of the respondents Shri P.S. Mahendru, counsel is present.

ORDER

In view of the interim order, staying the operation of the judgment of the Tribunal, granted by the Supreme Court by its order dated 6.2.1991, copy of which has been produced by the respondents in this case, the question of complying with the direction of the Tribunal does not arise at this stage. Hence, the C.C.P. is dismissed. The Rule is discharged.

(P.C.JAIN).
MEMBER(A)
13.1.1992.

(V.S.MALIMATH) CHAIRMAN 13.1.1992.